

ITEM NO.1501
(For Judgment)

Court 2 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.283/2011

PARMINDER KAUR @ P.P.KAUR @ SONI

Appellant(s)

VERSUS

THE STATE OF PUNJAB

Respondent(s)

Date : 28-07-2020 This appeal was called on for pronouncement of Judgment today.

For Appellant(s)

Mr. Dushyant Parashar, AOR (SCLSC)

Mr. Dinesh Pandey, Adv.

Mr. Manu Parashar, Adv.

For Respondent(s)

Ms. Jaspreet Gogia, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Hon'ble Mr. Justice Surya Kant pronounced the Judgment of the Bench comprising Hon'ble Mr. Justice N.V. Ramana, His Lordship and Hon'ble Mr. Justice Krishna Murari.

The appeal is allowed and the appellant is acquitted in terms of the signed Reportable Judgment.

The appellant was released on bail on 31-1-2011 by this Court and her bail bonds now stand discharged.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

(Signed Reportable Judgment is placed on the file)